

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3280/2011

PRABHU NATH PRASAD . & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(Only applications in C.A. 318 of 2013 to be listed before the Hon'ble Judge in Chambers.)

WITH

C.A. No. 318/2013 (III-A)

IA No. 16281/2018 - EXEMPTION FROM FILING O.T.

IA No. 7730/2018 - EXEMPTION FROM FILING O.T.

IA No. 72632/2018 - INTERVENTION/IMPLEADMENT

IA No. 16279/2018 - INTERVENTION/IMPLEADMENT

IA No. 7729/2018 - INTERVENTION/IMPLEADMENT)

Date : 12-02-2021 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[IN CHAMBER]

For Appellant(s) Mr. Balraj Dewan, AOR

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Ms. Shalu Sharma, AOR

Mr. Ravindra Kumar, AOR

Mr. Binay Kumar Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 318/2013:

Neither the counsel for the impleadment petitioner nor the counsel for the appellant in Civil Appeal is connected. However, the learned Advocate-on-Record for the State of U.P. is present. Learned Counsel for the Official Liquidator, who is respondent No. 3 is present.

The matter is adjourned by two weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER